

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. 154 OF 2026

Sri Longkiri Timung,
s/o Late Borsing Timung,
Resident of Rongmongve, Ward No. 5, Diphu,
Karbi Anglong, Assam – 782460
Phone no: +91 7896796139, Email Id: timungk@gmail.com

..... APPLICANT

VERSUS

Suresh Sharma, Proprietor, M/S Glass Corner (formerly M/S National Saw Mill), Diphu Market, Diphu, Karbi Anglong, Assam – 782460 & 4 Others

..... RESPONDENTS

INDEX

Sl. No.	Particulars	Page No.
1.	Synopsis	IA
2.	Complaint	1-6
3.	Affidavit	7
4.	Declaration	8
5.	ANNEXURE I: Gauhati High Court WPC (C) No. 254/2013, order dated 02.04.2013	9-13
6.	ANNEXURE II: Complainant's representations before KAAC authorities	14-16
7.	ANNEXURE III: RTI documents on the Reports of Joint Verification	17-22
8.	ANNEXURE IV: True Copy Certification of the Speed Post receipts as Proof of dispatch of the Advance Service Copy to the respondents	23-24
9.	ANNEXURE V: Speed Post receipts of dispatch of Advance Service Copy to the respondents	25-29

Filed By: Sri Longkiri Timung

Longkiri Timung

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. _____ OF 2026

(Under Section 14 and 15 of the National Green Tribunal Act, 2010)

SYNOPSIS:

The present Original Application is being filed under Sections 14 and 15 of the National Green Tribunal Act, 2010. This application addresses illegal encroachment and unauthorized non-forest use of 12 Bighas 4 Kathas of land within the Dhansiri Reserved Forest (Dag No. 1907/200), Diphu, Karbi Anglong, Assam. Despite a 2013 Gauhati High Court injunction and a joint verification confirming the land's status as Reserved Forest, Respondent No. 1 has erected new commercial structures. The Applicant seeks demolition, eviction, and environmental restitution. Despite clear violations of the Section 26 of the Indian Forest Act, 1927, Forest (Conservation) Act, 1980, and the Environment (Protection) Act, 1986, the concerned authorities have failed to perform their statutory duties to protect the forest cover.

LIST OF DATES AND EVENTS

1. 01.12.1923: Dhansiri Reserved Forest is formally notified vide notification No.2537R.
2. 02.04.2013: The Gauhati High Court orders joint verification and a status quo on the land in WPC (C) No. 254/2013.
3. 03.09.2025, 15.09.2025 & 24.10.2025: Complainant moved various authorities to comply with the court's order
4. 30.10.2025: Applicant receives official confirmation of the forest status via RTI Letter No. B/KAW/RTI/2025-26/1836.
5. 27.06.2013: Joint verification Report of the Forest and Revenue departments confirms the land is Reserved Forest.

PLACE: Diphu

DATE: 22.05.2026

Longkiri Timung

Signature (Name of the Applicant: Sri Longkiri Timung)

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. _____ OF 2026

(Under Section 14 and 15 of the National Green Tribunal Act, 2010)

IN THE MATTER OF:

Sri Longkiri Timung,
s/o Late Borsing Timung,
Resident of Rongmongve, Ward No. 5, Diphu,
Karbi Anglong, Assam – 782460
Phone no: +91 7896796139, Email Id: timungk@gmail.com

..... APPLICANT

VERSUS

1. Suresh Sharma, Proprietor, M/S Glass Corner (formerly M/S National Saw Mill), Diphu Market, Diphu, Karbi Anglong, Assam – 782460
2. State of Assam
Through the Chief Secretary,
Government of Assam, Secretariat, Dispur, Guwahati – 781006
Email: cs-assam@nic.in, cs@assam.gov.in
3. The Secretary, i/c Forest & Environment,
Karbi Anglong Autonomous Council (KAAC)
Diphu, Karbi Anglong, Assam – 782460.
Email: ps-kaac@nic.in, pskaac1952@gmail.com

Longkiri Timung

4. The Secretary, i/c Revenue Department, KAAC,
Diphu, Karbi Anglong, Assam – 782460
Email: kaac.council@gmail.com
5. The Divisional Forest Officer (DFO)
Karbi Anglong West Division,
Diphu, Karbi Anglong, Assam – 782460.
Email: kaac.council@gmail.com

..... RESPONDENTS

MEMORANDUM OF APPLICATION

TO,

THE HON'BLE CHAIRPERSON AND HIS COMPANION
MEMBERS OF THE HON'BLE NATIONAL GREEN TRIBUNAL:

The humble Application of the Applicant above named most respectfully sheweth:

1. INTRODUCTION AND JURISDICTION

That this application is being filed under Section 14 read with Section 15 of the National Green Tribunal Act, 2010, raising a substantial question relating to the environment, specifically the illegal encroachment, deforestation, and unauthorized non-forest use of land within the Dhansiri Reserved Forest land covered by Dag No. 1907/200, measuring 12 Bighas 4 Kathas, situated under Jamunapar Mouza, Diphu Revenue Circle, Diphu, Karbi Anglong, Assam in gross violation of the Forest (Conservation) Act, 1980, the Assam Forest Regulation, 1891, the Indian Forest Act, 1927, Environment (Protection) Act, 1986 and a direct contempt of the Hon'ble Gauhati High Court's orders.

The Dhansiri Reserved Forest is declared by the Governor in Council, Dated 1st December, 1923, vide notification No.2537R Section-17 of the Assam Forest Regulation, 1891 (VII of 1891).

*Lumung
Congreive*

2. LIMITATION

The Applicant declares that this application is within the time frame prescribed under Section 14(3) of the National Green Tribunal Act, 2010. While the illegal activities have been ongoing, the definitive illegality and the official confirmation of the land's status as Reserved Forest only came to the Applicant's knowledge through RTI documents obtained vide Letter No. B/KAW/RTI/2025-26/1836, dated 30.10.2025. Consequently, the "cause of action" for seeking legal remedy before this Tribunal was triggered upon receipt of this official confirmation, making this application timely.

3. BRIEF FACTS OF THE CASE

i. Directions of the Hon'ble Gauhati High Court: That the Hon'ble Gauhati High Court in WPC (C) No. 254/2013, vide order dated 02.04.2013, directed a joint verification to ascertain the status of the land covered by Dag No. 1907/200, measuring 12 Bighas 4 Kathas, situated under Jamunapar Mouza, Diphu Revenue Circle, Diphu, Karbi Anglong, Assam. The Court specifically ordered the Divisional Forest Office, Karbi Anglong West Division, and the Revenue and Forest Department of the Council to ascertain whether the said land falls within the Dhansiri Reserved Forest or under a village area.

Enclosed: ANNEXURE I (Copy of the Court's order)

- ii. Order of Injunction / Status Quo: That in the aforementioned order, the Hon'ble High Court expressly directed that "no activity shall be carried out in the aforesaid land." This order pertained to the settlement and commercial operations being conducted by M/S National Saw Mill (now operating as Respondent No. 1, M/S Glass Corner) on the disputed land.
- iii. Complainant's Move: The complainant moved the following authorities to comply with the Gauhati High Court's order: the Secretary, i/c Forest & Environment, Karbi Anglong Autonomous Council, Diphu, Karbi Anglong 782460 (Date 03.09.2025), the Divisional Forest Officer, Karbi Anglong West

Longkire Limung

Division, Diphu, Karbi Anglong 782460 (Date: 15.09.2025) and the Secretary, Land & Revenue, Karbi Anglong Autonomous Council, Diphu, Karbi Anglong 782460 (Date: 24.10.2025). However, the said authorities did not initiate any steps to my complaint.

Enclosed: ANNEXURE II (Copies of the three complaints)

- iv. Findings of the Joint Verification: That in strict compliance with the Hon'ble High Court's order, a joint verification was subsequently conducted by the Divisional Forest Office (Karbi Anglong West Division) and the Revenue and Forest Department of the Council. The official joint verification report conclusively established that the settlement of the said land falls entirely under the Dhansiri Reserved Forest vide letter no. KAAC/ASO/DPU/H.Court/79/2013/429, Date 27.06.2013.

Enclosed: ANNEXURE III (RTI documents on the Reports of Joint Verification)

- v. Willful Disobedience and Environmental Destruction: That despite the conclusive findings of the joint verification and in blatant defiance of the Hon'ble Gauhati High Court's explicit injunction prohibiting any activity, Respondent No. 1 (M/S Glass Corner) has not only maintained their illegal settlement but has also erected a new building on the reserved forest land. This continuous occupation and new construction constitute a severe environmental violation and willful contempt of the High Court's order.

4. GROUNDS FOR RELIEF AND LEGAL VIOLATIONS

The applicant seeks the intervention of this Hon'ble Tribunal on the following statutory grounds:

- i. Violation of the Forest (Conservation) Act, 1980 (Section 2): Section 2 restricts the de-reservation of forests or use of forest land for non-forest purposes without the prior approval of the Central Government. The establishment of M/S Glass Corner

Longkire Limung

and the erection of a new commercial building within the Dhansiri Reserved Forest land covered by Dag No. 1907/200, measuring 12 Bighas 4 Kathas, situated under Jamunapar Mouza, Diphu Revenue Circle, Diphu, Karbi Anglong, Assam is a brazen "non-forest purpose" activity entirely devoid of Central Government clearance.

- ii. Violation of the Assam Forest Regulation, 1891 (Sections 24 & 25): Under the state's forest laws, clearing, breaking up of land for cultivation/building, or erecting any new building in a Reserved Forest is strictly prohibited and constitutes a punishable offense. Respondent No. 1 has illegally trespassed and erected permanent structures on reserved forest land.
- iii. Violation of Section 26 of the Indian Forest Act, 1927: Prohibits the making of any fresh clearing or the construction of buildings in a Reserved Forest.
- iv. Environment (Protection) Act, 1986: The unauthorized industrial/commercial activity in a sensitive forest ecosystem poses a direct threat to biodiversity and ecological balance.
- v. Contempt of Court & Statutory Duty of Authorities: Carrying out activity on the disputed land is in direct contempt of the Gauhati High Court's order dated 02.04.2013 in WPC (C) 254/2013. The statutory authorities (Respondents 3, 4 & 5) have failed in their mandate under the Environment (Protection) Act, 1986, and Forest laws to evict the encroachers and enforce the High Court's mandate after the joint verification confirmed the land's forest status.
- vi. Invocation of the Precautionary Principle and Restitution (NGT Act, 2010): Under Section 15 of the NGT Act, this Tribunal has the power to order the restitution of the environment and the property damaged. The continued commercial exploitation of Dhansiri Reserved Forest poses an irreversible threat to the local ecology.

5. PRAYERS

In view of the facts and circumstances stated above, the Applicant most respectfully prays that this Hon'ble Tribunal may be pleased to:

Limung
Congkre

- i. Direct Immediate Demolition & Eviction: Pass an order directing Respondent Nos. 2, 3, 4 and 5 to immediately demolish the new building erected by M/S Glass Corner and evict the illegal settlement from the land covered by Dag No. 1907/200, measuring 12 Bighas 4 Kathas in the Dhansiri Reserved Forest land under Jamunapar Mouza, Diphu Revenue Circle, Diphu, Karbi Anglong, Assam.
- ii. Order Restitution: Direct Respondent No. 1 to bear the costs for the eco-restoration and restitution of the degraded forest land to its original state under Section 15 of the NGT Act.
- iii. Impose Environmental Compensation: Levy substantial environmental compensation/penalty upon Respondent No. 1 for operating a commercial enterprise on Reserved Forest land and causing ecological damage.
- iv. Initiate Disciplinary/Legal Action: Direct appropriate authorities to initiate legal proceedings against the violators for trespassing and unauthorized non-forest use of reserved land, and hold accountable any officials whose negligence permitted the new construction despite the High Court's order.
- v. Direct a time-bound reforestation drive on the recovered land to compensate for the loss of green cover.
- vi. Pass any other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice and environmental protection.

AND FOR THIS ACT OF KINDNESS, THE APPLICANT AS IN DUTY BOUND SHALL EVER PRAY.

PLACE: Diphu

DATE: 22.05.2026

Longkiri Timung
Signature

(Name of the Applicant: Sri Longkiri Timung)



AFFIDAVIT

SL.NO. 7890
DATE 22/05/26

(7)

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Sri Longkiri Timung, S/o Late Borsing Timung, aged about 45 years, profession- self employed, resident of Rongmongve, Ward No. 5, P.O.& P.S.- Diphu, in the district of Karbi Anglong, Assam Pin- 782460, do hereby solemnly affirm and state as follows :

1. That I am the complainant in this case.
2. That I have enclosed hereto a complaint making allegations against illegal encroachment, unauthorized permanent construction, and non-forest activities being carried out within the Dhansiri Reserved Forest of the land covered by Dag No. 1907/200, measuring 12 Bighas 4 Kathas, situated under Jamunapar Mouza, Diphu Revenue Circle, Diphu, Karbi Anglong, Assam.
3. The contents of my complaint may be read as part and parcel of this affidavit.
4. That the statements made in this affidavit and those made in my complaint are true to the best of my knowledge and rests are my humble submission before this Hon'ble Court.

OATH

"I swear that this, my declaration is true, that it conceals nothing and that no part of it is false, so help me God."

And I sign this affidavit on this 22nd day of May, 2026 at Diphu.

Sri Uttam Paul
22/05/26
NOTARY
Govt. of Assam
Karbi Anglong District

Longkiri Timung
Signature of the Complainant

DECLARATION

I, Sri Longkiri Timung, S/o Late Borsing Timung, aged about 45 years, profession- self employed, resident of Rongmongve, Ward No. 5, P.O.& P.S.- Diphu, in the district of Karbi Anglong, Pin- 782460, do hereby declare/verify that I have dispatched Demand Draft No.933557, date 06.04.2026 via Speed Post No. ES964791686IN & DD No. 933566 date 20.04.2026 via Speed Post No. ES964791235IN for an amount of Rs. 1,000/- (Rupees one thousand only) & Rs. 100/- (Rupees one hundred) respectively drawn at SBI, Diphu Branch in favour of the Registrar, National Green Tribunal.

I also declare/verify that I have served Advance Service Copy of the National Green Tribunal to all the respondents. The following is proof of dispatch of the Advance Service Copy through Speed Post to the respondents IN (ANNEXURE VII):

1. ES964794078IN (date 02.04.2026) to Suresh Sharma, Proprietor, M/S Glass Corner (formerly M/S National Saw Mill), Diphu Market, Diphu, Karbi Anglong, Assam – 782460
2. ES964794197IN (date 02.04.2026) to the Chief Secretary, Government of Assam, Dispur, Guwahati – 781006
3. ES964794299IN (date 02.04.2026) to the Secretary, i/c Forest & Environment, Karbi Anglong Autonomous Council (KAAC) Diphu, Karbi Anglong, Assam – 782460
4. ES964794210IN (date 02.04.2026) to the Secretary, i/c Revenue Department, KAAC, Diphu, Karbi Anglong, Assam – 782460
5. ES964794206IN (date 02.04.2026) to the Divisional Forest Officer (DFO), Karbi Anglong West Division, Diphu, Karbi Anglong, Assam – 782460

I put my signature on this day of 22nd May, 2026.

Longkiri Timung
Signature of the Complainant



THE GAUHATI HIGH COURT AT GUWAHATI
(The High Court Of Assam, Nagaland, Mizoram and Arunachal Pradesh)
PRINCIPAL SEAT AT GUWAHATI

CASE NO : WP(C) 254/2013

District : Karbi Anglong

Category : 10154 (Eviction from land.)

- 1 PUSPENDRA NATH BORAH
S/O LT. NANDESWAR BORAH
R/O MANIK NAGAR, GUWAHATI-5,
P.O. & P.S. DISPUR,
DIST. KAMRUP (M), ASSAM.

Petitioner/appellant/applicant

Versus

- 1 THE STATE OF ASSAM AND 3 ORS
REP. BY THE SECRETARY TO THE GOVT. OF ASSAM,
DEPARTMENT OF ENVIRONMENT AND FOREST
DEPARTMENT, DISPUR, GUWAHATI-6.
- 2 THE CHIEF CONSERVATOR OF FOREST
KARBI ANGLONG, DIPHU
- 3 THE DIVISIONAL FOREST OFFICER
KARBI -ANGLONG , WEST DIVISION, DIPHU
- 4 THE KARBI ANGLONG AUTONOMOUS COUNCIL,
REP. BY ITS SECRETARY, DEPARTMENT OF REVENUE
DIPHU, KARBI -ANGLONG.

Respondent/Opp. Party

Advocates on record for Petitioner/appellant

- 1 MR. G C PHUKAN
2 MS. M DEV
3 MS. P DEB
4 MS. N DEB
5 MS. M MALAKAR

Advocates on record for Respondents

- 1 GA, ASSAM
2 SC, K A A C



10

CERTIFIED COPY OF JUDGEMENT / ORDER

**BEFORE
THE HON'BLE MR. JUSTICE B.P. KATAKEY**

DATE OF ORDER : 02/04/2013

Heard Mr. GC Phukan, learned counsel for the petitioner, Mr. H Rahman, learned State counsel appearing for the respondent No.1 and Mr. J Chutia, learned standing counsel, KAAC appearing for the respondent Nos.2, 3 and 4.

As agreed to by the learned counsel appearing for the parties, the writ petition is taken up for disposal at the motion stage itself.

The petitioner by the present petition has challenged the notice dated 8th January, 2013 issued by the Divisional Forest Officer, Karbi Anglong, West Division, Diphu directing the petitioner to vacate the Saw Mill positively on or before 25th January, 2013 and also not to make any fresh structure inside/ around the plot of land, on the ground that the National Saw Mill set up by the petitioner is located inside the Dhansiri Reserved Forest.

It has been contended by Mr. Phukan, learned counsel for the petitioner that the land over which M/s National Saw Mill was set up by the petitioner was settled with the petitioner in the year 1976 and thereafter, periodic patta was issued in the name of the petitioner and as such, it is wrong to say that the Saw Mill was set up on the land under Dhansiri Reserved Forest. The learned counsel, therefore, submits that the ground on which the impugned notice has been issued is non-existent. The learned counsel has also submitted that the petitioner is not carrying out any activity in M/s National Saw Mill.



(11)

Mr. Chutia, learned standing counsel, KAAC, referring to the averments made in the affidavit-in-opposition filed on 1st April, 2013, has submitted that the impugned notice was issued as it was found that the petitioner has set up the National Saw Mill over the land within Dhansiri Reserved Forest. It has also been submitted that the land measuring 12 Bighas 4 Kathas covered by Dag No.1907/200 under Jamunapara Mouza was settled with the petitioner in the year 1987 for a period of 1(one) year, i.e. from 1st April, 1987 to 31st March, 1988, and the petitioner having not prayed for extension of such settlement, the land has been made Government khas land after lapse of the period of settlement. The learned counsel further submits that whether the land earlier settled with the petitioner is within the reserved forest or under the revenue village, needs to be ascertained by a joint verification to be conducted by the authority.

The fact of settlement of the aforesaid land measuring 12 Bighas 4 Kathas in favour of the petitioner has not been disputed. According to the KAAC, such settlement was for a period of 1(one) year and thereafter, in the absence of any application for renewal of the settlement, the land has been made Government land. The respondents KAAC, however, could not produce any document to demonstrate the cancellation of such settlement made in favour of the petitioner. On the other hand, it is the claim of the petitioner that the revenue authorities are realizing the land revenue in respect of the aforesaid land settled with the petitioner. Though the petitioner has claimed that the National Saw Mill was set up over the said land settled with the petitioner, the same, however, has been challenged by the respondent authorities contending that the Saw Mill was set up over the Dhansiri Reserved Forest land. Such dispute has to be



(12)

resolved by undertaking a joint verification with the Divisional Forest, Karbi Anglong, West Division, Diphu as well as the Revenue and Forest Departments of the Council.

In view of the above, the writ petition is disposed of directing the Council to have a joint verification with the participation of the officials of the Divisional Forest Office, Karbi Anglong, West Division, Diphu as well as the Revenue and Forest Departments of the Council to find out whether the land measuring 12 Bighas 4 Kathas earlier settled in favour of the petitioner is within the Dhansiri Reserved Forest or the forest land or under any revenue village. In the said joint verification, it shall also be ascertained whether the National Saw Mill has been set up on the aforesaid land measuring 12 Bighas 4 Kathas or in any reserved forest land. In the said joint verification, the petitioner shall be also allowed to be participated, who shall also produce all the relevant documents before the Council to have the proper joint verification, as directed. The entire exercise is directed to be completed within a period of 3(three) months from today. Till such exercise is carried out, the status quo as regard the possession of the aforesaid land measuring 12 Bighas 4 Kathas as on today, shall be maintained. It is, however, made clear that the petitioner shall not carry out any activity in the National Saw Mill and also shall not carry out any other activity on the aforesaid land.

The writ petition is accordingly disposed of. No costs.

Sd/-
Justice B. P. Katakey.
Judge

DATE OF FILING APPLICATION	DATE WHEN COPY WAS READY	DATE OF DELIVERY	FEES PAID
19/05/2026	19/05/2026	19/05/2026	Rs. 100.00



13

Serial No. : 647411

Date : 19-05-2026

SS
19-05-2026
COMPARING ASSISTANT

CERTIFIED TO BE TRUE COPY

Philip K. Mathur

Date *19/05/2026*

Administrative Officer (Judicial)
Gauhati High Court, Authorised
UIS 75, BSA, 2023 (Act 47, 2023)

To: The Secretary, i/c Forest & Environment,
Karbi Anglong Autonomous Council,
Diphu, Karbi Anglong 782460
Date: 03.09.2025

Subject: **Representation against settlement at the Dhansiri Reserved Forest by M/S National Saw Mill, now M/S Glass Corner.**

Reference: Gauhati High Court WPC (C) 254/2013

Sir,

I would like to submit this representation against settlement at the Dhansiri Reserved Forest by M/S National Saw Mill, now M/S Glass Corner, covered by Dag No. 1907/200 under Jamunapar Mouza an area of 12 Bighas 4 Kathas.

That the Hon'ble Gauhati High Court in its order on the case on DATE 02.04.2013 directed joint verification of the disputed land to be conducted by the Divisional Forest Office, Karbi Anglong West Division and Revenue and Forest Department of the Council to ascertain whether the said land measuring 12 Bighas 4 Kathas is within the Dhansiri Reserved Forest or under any village. The Hon'ble court further directed that no activity shall be carried out in the aforesaid land. (Enclosed: Copy of the Court's order)

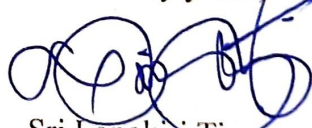
However, at the present time the aforesaid land has been occupied with building construction, concrete wall and conduct of activity by M/S Glass Corner since the past many years.

That sir, in compliance with the Hon'ble Gauhati High Court's order the aforesaid land must be freed from any activity. I must state that contempt of the court is already practiced by carrying out activity on the aforesaid land. Such contempt of the court's order must be viewed with seriousness and the offender punished accordingly.

Therefore, I write the representation before you seeking resolution to the following with immediate effect:

1. Dismantalling of all construction and eviction from the 12 Bighas 4 Kathas covered by Dag No. 1907/200 under Jamunapar Mouza in compliance with the court's order.
2. Recommendation of befitting punishment before the Hon'ble Gauhati High Court against the owner/dweller of the 12 Bighas 4 Kathas covered by Dag No. 1907/200 under Jamunapar Mouza.

Sincerely yours,



Sri Longkiri Timung,
Rongmongve, Ward No. 5, Diphu, Karbi
Anglong 782460

Timung
Longkiri

To: The Divisional Forest Officer,
Karbi Anglong West Division, Diphu, Karbi Anglong 782460
Date: 15.09.2025

Subject: **Representation against settlement at the Dhansiri Reserved Forest by M/S National Saw Mill, now M/S Glass Corner.**

Reference: Gauhati High Court WPC (C) 254/2013, order date 02.04.2013

Sir,

I would like to submit this representation against settlement at the Dhansiri Reserved Forest by M/S National Saw Mill, now M/S Glass Corner, covered by Dag No. 1907/200 under Jamunapar Mouza an area of 12 Bighas 4 Kathas.

That the Hon'ble Gauhati High Court in its order on the case on DATE 02.04.2013 directed joint verification of the disputed land to be conducted by the Divisional Forest Office, Karbi Anglong West Division and Revenue and Forest Department of the Council to ascertain whether the said land measuring 12 Bighas 4 Kathas is within the Dhansiri Reserved Forest or under any village. The Hon'ble court further directed that no activity shall be carried out in the aforesaid land. (Enclosed: Copy of the Court's order)

However, at the present time the aforesaid land has been occupied with building construction, concrete wall and conduct of activity by M/S Glass Corner since the past many years.

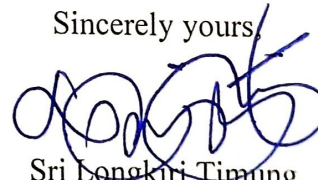
That sir, in compliance with the Hon'ble Gauhati High Court's order the aforesaid land must be freed from any activity. I must state that contempt of the court is already practiced by carrying out activity on the aforesaid land. Such contempt of the court's order must be viewed with seriousness and the offender punished accordingly.

Therefore, I write the representation before you seeking resolution to the following with immediate effect:

1. Dismantalling of all construction and eviction from the 12 Bighas 4 Kathas covered by Dag No. 1907/200 under Jamunapar Mouza in complainace with the court's order.
2. Recommendation of befitting punishment before the Hon'ble Gauhati High Court against the owner/dweller of the 12 Bighas 4 Kathas covered by Dag No. 1907/200 under Jamunapar Mouza.

Received -
M. M. M.
15/09/2025

Sincerely yours,



Sri Longkiri Timung.

Rongmongve, Ward No. 5, Diphu, Karbi
Anglong 782460

Longkiri Timung

To: The Secretary, Land & Revenue,
Karbi Anglong Autonomous Council, Diphu, Karbi Anglong 782460
Date: 24.10.2025

Subject: **Representation against settlement at the Dhansiri Reserved Forest by M/S National Saw Mill, now M/S Glass Corner.**

Reference: Gauhati High Court WPC (C) 254/2013, order date 02.04.2013

Sir,

I would like to submit this representation against settlement at the Dhansiri Reserved Forest by M/S National Saw Mill, now M/S Glass Corner, covered by Dag No. 1907/200 under Jamunapar Mouza under Diphu revenue Circle an area of 12 Bighas 4 Kathas.

That the Hon'ble Gauhati High Court in its order on the case on DATE 02.04.2013 directed joint verification of the disputed land to be conducted by the Divisional Forest Office, Karbi Anglong West Division and Revenue and Forest Department of the Council to ascertain whether the said land measuring 12 Bighas 4 Kathas is within the Dhansiri Reserved Forest or under any village. The Hon'ble court further directed that no activity shall be carried out in the aforesaid land. (Enclosed: Copy of the Court's order)

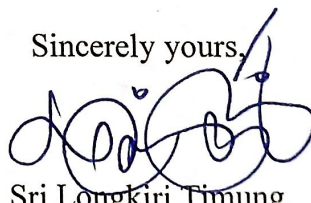
However, at the present time the aforesaid land has been occupied with building construction, concrete wall and conduct of activity by M/S Glass Corner since the past many years.

That sir, in compliance with the Hon'ble Gauhati High Court's order the aforesaid land must be freed from any activity. I must state that contempt of the court is already practiced by carrying out activity on the aforesaid land. Such contempt of the court's order must be viewed with seriousness and the offender punished accordingly.

Therefore, I write this representation before you seeking resolution to the following with immediate effect:

1. Dismantalling of all construction and eviction from the 12 Bighas 4 Kathas covered by Dag No. 1907/200 under Jamunapar Mouza in complainance with the court's order.
2. Recommendation of befitting punishment before the Hon'ble Gauhati High Court against the owner/dweller of the 12 Bighas 4 Kathas covered by Dag No. 1907/200 under Jamunapar Mouza.

Sincerely yours,



Sri Longkiri Timung,
Rongmongve, Ward No. 5, Diphu, Karbi
Anglong 782460

Longkiri Timung

Received
24/10/25



**KARBI ANGLONG AUTONOMOUS COUNCIL
OFFICE OF THE DIVISIONAL FOREST OFFICER
KARBI ANGLONG WEST DIVISION :: DIPHU**

Letter No. B/KAW/RTI/2025-26/ 1836

Dtd. 30/10/2025.

To,

✓ Sri Longkiri Timung,
Rongmongve, ward No. 5
Diphu, Dist.: Karbi Anglong,
Pin-782460
Contact No.: 7896796139

Sub:- Furnishing of RTI reply under RTI Act, 2005.

Ref:- Your RTI petition No. NIL Dtd. 03-09-2025, 1st Appeal Dtd. 21-10-2025, received on 24/10/2025.

Dear Sir,

With reference to the subject cited, I have the honour to inform you that the information sought by you of RTI application vide given under reference are herewith enclosed.

This is for favour of your kind information and necessary action.

S.P.I.O.

O/o, Divisional Forest Officer
Karbi Anglong West Division,
Diphu.

Longkiri Timung

2008
13.6.2013
Saw Mill

OFFICE OF THE ASSISTANT SETTLEMENT OFFICER
ASSISTANT SETTLEMENT OFFICER
DIPHU CIRCLE
KARBI ANGLONG AUTONOMOUS COUNCIL, DIPHU

No. KAAC/ASO/DPU/Demarcration/2013-14/

Dated, Diphu the 11th June '2013'

NOTICE

To,

1. Sri Puspendra Bora.
S/o. Nondeswar Bora.
Proprietor of National Saw Mill, Diphu, Karbi Anglong.

As per the Hon'ble Guwahati High Court order WP (C)/254/2013, Dtd. 02/04/2013 that to cause joint verification of the dispute land with both L.R. Staff and Forest personal to be held on Dated-21/06/2013 Time 8.00.A.M. at Diphu Town Block No.-2 under Jamunapar Mouza covered by Dag No. 200/1907, Periodic Patta No. 108/1259 Land Area-12B-4K-0Ls.

In this circumstance, you are directed to be present on the spot on the date & time fixed above failing which the Ex-Party decision will be taken for onward submission of report to the Hon'ble Guwahati High Court.

Assistant Settlement Officer
Karbi Anglong Autonomous Council, Diphu

Memo No. KAAC/ASO/DPU/Demarcration/2013-14/408(A) Dated, Diphu the 11th June '2013'

Copy to:-

1. The Joint Secretary, i/c Revenue, KAAC, Diphu for information.
2. The Divisional Forest Officer, Karbi Anglong, West Division, Diphu. He is requested to be present on the date so fixed.
3. The Forest Ranger, West Division, Diphu, Karbi Anglong. He is requested to be present on the date so fixed.
4. The Settlement S.K. Diphu Circle. He is directed to collect all the necessary record from the office.
5. Settlement S.M.
6. Revenue S.K. He is directed to collect all the necessary record from the office.
7. Revenue L.M.
8. Office file.

Assistant Settlement Officer
Karbi Anglong Autonomous Council, Diphu

Liming
Longkine

To

The Divisional Forest Officer
Karbi Anglong, West Division, Diphu

Dated May 02-05-2013

Sub: Certified Copies of Hon'ble High Court Order

Dear Sir,

This is with reference to your above letter No. B/G-60/NSM/WPC/2468/2004/67-73 dated 08/01/2013. I am enclosing herewith the Hon'ble High Court order dated 05.04.13 and for your kind perusal. Therefore, I would kindly request you to do the needful and oblige.

Thanking You,

Yours Faithfully



For P.N. Bora

Proprietor, National Saw

Mill, Diphu, Karbi Anglong.

Enclosed: As above

Longkire Lemup

20

2

OFFICE OF THE
ASSISTANT SETTLEMENT OFFICER
DIPHU CIRCLE

KARBI ANGLONG AUTONOMOUS COUNCIL, DIPHU

NO. KAAC/ASO/DPU/H.Court/79/2013/429

Dated, Diphu the 27th June' 2013

To,

The Joint Secretary i/c Revenue
Karbi Anglong Autonomous Council, Diphu

From:-

Assistant Settlement Officer
Karbi Anglong Autonomous Council, Diphu

Sub:-

Joint Verification and report conducted by both Revenue Staff forest personals as per directive of Hon'ble Gauhati High Court Vide Order WP (C) 254/2013 Dated 02/04/2013 21st June' 2013.

Sir,

With reference to the above cited subject, I have the honour to submit herewith the joint verification report conducted on 21st June' 2013 by both Revenue Staff and Forest personals whereby the representative of National Saw Mill were also present and staff after verifications it is found that the periodic patta issued in the name of Sri Puspendra Borā S/o Lt. Nandeswar Borā is very much within the area of notified Dhansiri Reserve Forest as per declared by Governor in Council, Dated 1st December' 1923, vide notification No. 2537R Section-17 of the Assam Forest Regulation, 1891 (VII of 1891).

Hence, the land area under the periodic patta No. 108/1259 Measuring 12 Bighas 4 Kothas Covered by Dag No. 200/1907 is marked within the Dhansiri R.F. under notification area.

This is for favour of your kind information and necessary action.

Yours faithfully

Assistant Settlement Officer
Diphu Circle

Karbi Anglong Autonomous Council, Diphu

Memo No. KAAC/ASO/DPU/H.Court/79/2013/429 (A)
Copy to:-

Dated, Diphu the 27th June' 2013

1. P.A. to the Hon'ble EM i/c Revenue, KAAC, Diphu
2. The Chief Conservator of Forest. KAAC, Diphu for information.
3. The DFO West, KAAC, Diphu for information
4. Sri Puspendra Borah S/o Lt. N. Borah, Ghy, Assam.
5. Office Copy

Assistant Settlement Officer
Diphu Circle

Karbi Anglong Autonomous Council, Diphu

Longkiri
Lening

21

GOVT OF ASSAM

OFFICE OF THE RANGE FOREST OFFICER: CENTRAL RANGE WEST DIVISION DIPHU:

Letter no. *24/1000/High court/2013-14/119*

Dtd. *24/06/2013*

To,

The Divisional Forest Officer,
Karbi Anglong West Division, Diphu.

Sub:- Attendance of Witness during Joint verification of M/S
National saw Mill, Diphu.

Ref:- B/G-60/NSM/2486-89

Dtd- 23/03/2013.

With reference to the subject cited above, I have the
honour to inform you that, I do here by enclosing herewith a copy of
attendance of witness during Joint verification at M/S National saw Mill,
Diphu for your kind information and necessary action.

Enclosed as stated above.
.....

Your's faithfully,

WMM
24/06/13.
Range Forest Officer,
Central Range, Diphu
K/Anglong West Division
:Diphu:

Longkire Temung

(22)

6

**KARBIANGLONG AUTONOMOUS COUNCIL
OFFICE OF THE DIVISIONAL FOREST OFFICER
KARBI ANGLONG WEST DIVISION
DIPHU**

Letter No.B/G-60/NSM/

2957 61

dated.

11/07/2013

To,

Shri Jayanta Chutiya
Standing Counsel, Karbi Anglong Autonomous Council
Guwahati High Court
House No. 4 Chandangiri
ViP Road, upper Hengrabari, Guwahati - 36.
Mobile No.94350-14259.

Sub:- WP (C) No.254/2013.

Sir,

With reference to the above, I have the honour to inform you that as per Hon'ble High court order dated.02/04/2013 joint verification has been conducted by the Revenue and Forest Officials and in presence of representative of National Saw Mill on 21/06/2013 and it is found that the said patta falls within Dhansiri R.F. A copy of joint enquiry report received from the Asstt.Settlement Officer, Diphu Circle letter No.KAAC/ASO/DPU/ H. Court /79/2013/429 dated. 27/06/2013 is enclosed herewith for ready reference. During submission of para-wise comments the undersigned had conducted the survey of the plot through GPS and report submitted as per para 2(h), it is seen that the said plot of land is falls inside Dhansiri R.F

This is for favour of your kind information and necessary action

Encl: As above .

Yours faithfully

(Jogonath Rongpi, AFS)
Divisional Forest Officer,
Karbi Anglong West Division
Diphu

Copy alongwith its enclosure are forward to:-

1. The Principal Secretary Karbi Anglong Autonomous Council, Diphu for favour of his kind information
2. The P.A .to the Hon'ble Chief Executive Member, Karbi Anglong Autonomous Council, Diphu for favour of his kind information.
3. The Joint secretary , i/c Revenue, Karbi Anglong Autonomous Council , Diphu for favour of his kind information
4. The Range Forest Officer, Central Range, Diphu for information.

Divisional Forest Officer,
Karbi Anglong West Division
Diphu

LetterNo.A/G-50/NSM/

436

Copy alongwith its enclosure is forwarded to;

dated.

11/07/2013

- 1.The Addl.Principal Chief Conservator of Forests, Karbi Anglong ,Diphu for favour of his kind information.

Divisional Forest Officer
Karbi Anglong West division
Diphu

97

Longkore Jimmy

Certified to be True Copy:

I hereby certify the following to be True Copies of the Speed Post receipts, India Post on ANNEXURE-V, Page 25-29, as proof of dispatch of the Advance Service Copy being served to the Respondent -1 to Respondent-5. The same is also reflected in the Declaration in page 8.

Diphu H.O. (782460) Counter No.1

ES964794078IN

Date 02.04.2026

TO: SURESH SHARMA, DIPHU MARKET,
MS GLASS CORNER, DIPHU, ASSAM 782460

FROM: SRI LONGKIRI TIMUNG-782460

Longkiri Timung
(Certified to be True Copy)

Diphu H.O. (782460) Counter No.1

ES964794197IN

Date 02.04.2026

TO: THE CHIEF SECY., GOVT. OF ASSAM, GHY,
ASSAM, SACHIV, ASSAM-781006

FROM: SRI LONGKIRI TIMUNG-782460

Longkiri Timung
(Certified to be True Copy)

Diphu H.O. (782460) Counter No.1

ES964794299IN

Date 02.04.2026

TO: THE SECY. IC FOREST AND ENVIRONMENT, KAAC, DIPHU
DIPHU HO ASSAM-782460

FROM: SRI LONGKIRI TIMUNG-782460

Longkiri Timung

(Certified to be True Copy)

Diphu H.O. (782460) Counter No.1

ES964794210IN

Date 02.04.2026

TO: THE SECY. INCHARGE, KAAC, DIPHU
DIPHU HQ ASSAM-782460

FROM: SRI LONGKIRI TIMUNG-782460

Longkiri Timung

(Certified to be True Copy)

Diphu H.O. (782460) Counter No.1

ES964794206IN

Date 02.04.2026

TO: THE DFO. KARBI ANGLONG WEST DIVISION, DIPHU
DIPHU H.O ASSAM-782460

FROM: SRI LONGKIRI TIMUNG-782460

Longkiri Timung

(Certified to be True Copy)

Green Tribunal

Annexure - V

25

From: D (782460) Counter No.1

SP-D ES964794078IN IVR:6983964794078

02-04-2026 11:30:40, 20gms (Phy.),

To: SGT SUPESH SHARMA, DIPHU MARKET MS GLASS CORNER

Diphu, ASSAM - 782460

From: TONGKIRI TIMUNG-782460

(Base: Rs.10)

POST-Rs.10

Track@ www.indiapost.gov.in Dial-18002666868

Diphu H.O (782460) Counter No.1

SP-D ES964794078IN IVR:6983964794078

02-04-2026 11:30:40, 20gms (Phy.),

POST-Rs.10

(Base:29.00)

From: 782460

To: 782460

Del PO: Diphu H.O, ASSAM - 782460

Track@ www.indiapost.gov.in Dial-18002666868

Timung

Tongkiri

Advance Service copy of the National

26

Dipha H.O (782460) Counter No.1
SP-D ES964794197IN IVR:6983964794197
02-04-2026 11:30:40, 30gms (Phy.),
To: THE CHIEF SECY, GOVT OF ASSAM GHY
Assam Sachiv, ASSAM - 781006
From: SRI LONGKIRI TIMUNG-782460
(Base:57.00)
POD-Rs.10

Track@ www.indiapost.gov.in Dial-18002666868

Dipha H.O (782460) Counter No.1
SP-D ES964794197IN IVR:6983964794197
02-04-2026 11:30:40, 30gms (Phy.),
POD-Rs.10
(Base:57.00)

From: 782460
To: 781006
Del PO: Assam Sachiv, ASSAM - 781006
Track@ www.indiapost.gov.in Dial-18002666868

Timung
Longkiri

27

Diphu H.O (782460) Counter No.1
SP-D ES964794299IN IVR:6983964794299
02-04-2026 11:30:40, 30gms (Phy.),
To: THE SECY IC FOREST AND ENVIRONMENT, KAAC DIPHU
Diphu H.O, ASSAM - 782460
From: SRC LONGKIRI TIMUNG-782460
(Base:29.00)
POD-Rs.10

Track@ www.indiapost.gov.in Dial-18002666868

Diphu H.O (782460) Counter No.1
SP-D ES964794299IN IVR:6983964794299
02-04-2026 11:30:40, 30gms (Phy.),
POD-Rs.10
(Base:29.00)

From:782460
To:782460
Del PO:Diphu H.O, ASSAM - 782460
Track@ www.indiapost.gov.in Dial-18002666868

Longkiri
Timung

28

Diphu H.O (782460) Counter No.1
SP-D ES964794210IN IVR:6983964794210
02-04-2026 11:30:40, 30gms (Phy.),
To: THE SECY INCHARGE, KAAC DIPHU
Diphu H.O, ASSAM - 782460
From: SRI LONGKIRE TIMUNG-782460
(Base:29.00)
POD-Rs.10

Track@ www.indiapost.gov.in Dial-18002666868

Diphu H.O (782460) Counter No.1
SP-D ES964794210IN IVR:6983964794210
02-04-2026 11:30:40, 30gms (Phy.),
POD-Rs.10
(Base:29.00)

From:782460
To:782460
Del PO:Diphu H.O, ASSAM - 782460
Track@ www.indiapost.gov.in Dial-18002666868

Timung

Longkire

Annexure - V

29

Diphu H.O (782460) Counter No.1
SP-D ES964794206IN IVR:6983964794206
02-04-2026 11:30:40, 20gms (Phy.),
To: THE DFO, DIPHU KARBI ANGLONG WEST DIVISION
Diphu H.O, ASSAM - 782460
From: SRI LONGKIRI TIMUNG-782460
(Base:19.00)

Track@ www.indiapost.gov.in Dial-18002666869

Diphu H.O (782460) Counter No.1
SP-D ES964794206IN IVR:6983964794206
02-04-2026 11:30:40, 20gms (Phy.),

(Base:19.00)

From: 782460
To: 782460
Del PO: Diphu H.O, ASSAM - 782460
Track@ www.indiapost.gov.in Dial-18002666869

Timung

Longkiri